

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 194 of 1996

Wednesday this the 3rd day of April, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

Augustine Wales,
Inspector of Income Tax,
Income Tax Office,
Kollam. Applicant

(By Advocate Mr. R.Sreeraj for KM V Pandalai)

Vs.

1. Union of India, represented by
the Secretary, Ministry of Defence,
New Delhi.
2. The Controller of Defence Accounts (AF)
New Delhi.
3. The District Pension Disbursing Officer,
Near Civil Station, Kollam.
4. Manager, Syndicate Bank, Punalur. ... Respondents

The application having been heard on 3rd day of April, 1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is
entitled to receive 'relief' on military pension. A
consequential direction to respondents to pay the same
is also sought. In Union of India and others Vs.
G.Vasudevan Pillay and others, JT 1995(1) SC 417, a
similar prayer has been declined by the Supreme Court.
But counsel for applicant submits that a review application
is pending before the Supreme Court.

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2. Following the decision of the Supreme Court, we dismiss the application. Applicant may seek review in the event of the Supreme Court reviewing the judgment reported in JT 1995(1) SC 417. No costs.

Dated the 3rd day of April, 1996.

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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